

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(GENERAL ADMINISTRATION)

22-6-78

NOTIFICATION  
( PUBLIC )

No. 2357 (S.No. 197/19/78-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (2) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Bhagini S. S. S. S., Bombay for the purpose of the said section for and from the assessment year 1976-77.

*Sd*

( M. S. S. S. )

SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(near Ashok Garden), New Delhi.

Copy to:-

1. President & Trustee, Bhagini S. S. S. S., 225 Khotwadi Main Road, Bombay-400034(BR.)
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No. BC.ET/23/29/77-78 & dated 3.5.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(E.S.)/(A.S.)/(Inv.), New Delhi.
5. Director of O.S. Services (Income-tax), 1st Floor, Ashok Garden, New Delhi. (5 copies).
6. All officers and employees of I.A. in of C.B.I.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (5 copies).
8. Bulletin Section of Dto. of Ino. (I. & S.), New Delhi (5 copies).
9. Director of Training, In. (Dir. of Trng), Staff College, Mysore (5 copies).
10. Joint Secy., Ministry of Law, Justice and Company Affairs (Dept. of Legal Affairs), New Delhi.

*Sd*

( M. S. S. S. )

SECRETARY TO THE GOVERNMENT OF INDIA